

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUROriginal Application No. 654 of 2000

Jabalpur, this the 20th day of January, 2003.

Hon'ble Mr. Justice N.N. Singh- Vice Chairman
Hon'ble Mr. Sarveshwar Jha- Member (Admnv.)

R.C.Ahiwar, S.S.O (Estate)
Security Office, Telecom, Factory,
Richhai, Jabalpur, H.No.EWS/3,
New Anand Nagar Colony, Adhartal,
Jabalpur.

-APPLICANT

(By Advocate- Mr. M.R. Chandra)

Versus

1. The Union of India through
Secretarial Deptt. of Telecom,
Sanchar Bhawan, New Delhi.
2. The Chief General Manager,
Telecom Factory, Richhai
Distt: P.O. Jabalpur.
3. The Advisor (Human Resources Development)
Dept: of Telecommunication,
Ministry of Communication,
Government of India, New Delhi.
4. Manager, Telecom Factory,
Richhai, Jabalpur.

-RESPONDENTS

(By Advocate- Mr. P. Shankaran)

ORDER (Oral)

M.A. No. 34 of 2003 filed on behalf of the applicant seeking permission to withdraw this O.A. was moved, considered and allowed. This O.A. is dismissed as withdrawn.



(Sarveshwar Jha)
Member (Admnv.)



(N.N. Singh)
Vice Chairman

पृष्ठांकन सं ओ/व्या..... नवलपुर, दि.....
पत्रिलिपि अन्वेषितः—

(1) सर्विय, उच्च न्यायालय बाट एसोसिएशन, नवलपुर
के वारंसल
(2) जाकेस्ट ली/ट्रेटली/म्स
के वारंसल
(3) एचरी थी/ट्रिप्पनी/म्स

(4) नियपत्र, केप्रा, नवलपुर व्यायामीड
सुन्दरा एवं आजरपाठ कालिकाली द्वि

M R Chandra, DCL
P. Shankaran, DCL

20/1/03
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